

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 1231/2003

(2)

This the 14th day of May, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri H.P.Singh,  
S/o Late Shri Dhyan Singh Rawal,  
retired Sub Poster Lajpat Nagar, New Delhi (HSG-I)-110024  
under Delhi Postal Circle, R/o New Delhi,  
address for service of notices C/o Shri Sant Lal, Advocate.  
CAI BAR Room New Delhi-110001. ....Applicant.

(By Advocate: Sh. Sant Lal)

Versus

1. The Union of India, through the Secretary.  
M.O. Communications, Deptt. of Posts.  
Dak Bhawan, New Delhi-110001.
2. The Chief Postmaster General, Delhi Circle.  
Meghdoott Bhawan, New Delhi. ....Respondents.

ORDER (ORAL)

Counsel for applicant submits that though the applicant has worked at higher post during the period from 13.12.2001 to 30.5.2002 but he has not been granted pay for the said period. He has made a representation (Annexure A-1) to the department which has not yet been decided. Prayer in this OA is also to give direction to the respondents to decide his representation.

2. Keeping in view the same, I think this OA can be disposed of at this stage itself with direction to the respondents to dispose of the representations of the applicant within a stipulated period.

3. Respondents are directed to dispose of the representations dated 27.9.2002 and 4.2.2003 of the applicant by passing a reasoned and speaking order within 3 months from

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the date of receipt of a copy of this order. If any grievance survives thereafter, applicant is at liberty to agitate afresh.

  
( KULDIP SINGH )  
Member ( J )

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